IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH" (Exercising powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

CA No.171 of 2018 In CP(IB) No.51/Chd/Hry/2017

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (Admitted case)

In the matter of:

State Bank of India, having one of its Local office at Sector 17-B, Chandigarh, through its Assistant General Manager, Shri Kamal Kumar Aggarwal

...Petitioner-Financial Creditor

Versus

M/s MOR Farms Pvt. Ltd., having its registered office at Village and Post Office Ludana Tehsil Safidon, Jind, Haryana- 126102

...Respondent-Corporate Debtor

And in the matter of:

Anil Kohli, Resolution Professional, for MOR Farms Pvt. Ltd., having its office at 1011, Kirti Shikhar, District Centre, Janakpuri, New Delhi- 110058

...Applicant

Versus

- Anil Mor, Director of MOR Farms Pvt. Ltd., R/o Village and Post Office Ludana Tehsil Safidon, Jind, Haryana
- Shamsher Singh, Director of MOR Farms Pvt. Ltd., R/o Village and Post Office Ludana Tehsil Safidon, Jind, Haryana

...Respondents

Order delivered on 06.09.2018

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL) HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)

| For Applicant/Resolution Professional | : | 1) Mr. Abhishek Anand, Advocate |
|---------------------------------------|---|---------------------------------|
| | | 2) Mr. Anil Kohli, Resolution |
| | | Professional in person |
| For the Petitioner | : | None |
| For the Respondent | : | None |

Per: R.P.Nagrath, Member (Judicial):

ORDER (Oral)

CA No.171 of 2018

Learned counsel for the Resolution Professional submits that certain facts have been highlighted in the application with regard to the transactions which are suspicious. The learned counsel has mainly made a reference to Paragraph No. XVIII of the application that there is an entry of damage caused by way of mortality of birds in the poultry farm to the tune of ₹6,42,35,200/-, which is an extra-ordinary item. This entry was made in the books of accounts during Financial Year 2016-17. It is submitted that the Resolution Professional was bound to bring such transaction to the notice of this Tribunal in terms of Section 66 of the Insolvency and Bankruptcy Code, 2016.

Having heard learned counsel for the Resolution Professional, we find that there is nothing on record to show that the conditions provided for in Section 66 of the Code are satisfied. Further, this is not a kind of case where the Resolution Professional has raised the issue of fraudulent or preferential transactions by reference to any third party. In case, evidence of criminal act on the part of the Ex-Directors of the Board of Directors of the corporate debtor comes to notice, it is open for the Resolution Professional to take appropriate remedy.

It is contended by learned counsel for the Resolution Professional on instructions, that the Resolution Plan, which was approved by this Tribunal, has since been fully implemented. In view of the above, we find that no further action is required. The application therefore, is disposed of.

CP(IB) No.51/Chd/Hry/2017

The Resolution Plan having been implemented, the main case i.e. CP(IB) No.51/Chd/Hry/2017, also stands disposed of.

Sd/-(Pradeep R. Sethi) Member (Technical) Sd/-(Justice R.P. Nagrath) Member (Judicial)

September 6, 2018 Mohit Kumar

CA No.171 of 2018 In CP(IB) No.51/Chd/Hry/2017 (Admitted)